

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.121 of 2012

Dated : 1st August, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Dakshin Haryana Bijli Vitran Nigam Ltd. ... Appellant(s)
Versus**

Haryana Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s): Mr.C.K. Rai

Counsel for the Respondent (s): Ms. Shikha Ohri for R.1
Mr. Ram Kumar (Rep.) for UHBVN

ORDER

Ms. Shikha Ohri, the learned counsel has already filed Vakalatnama on behalf of the Commission and seeks some time for filing reply. Accordingly, she is directed to file the same on or before 30.08.2012 after serving copy on the other side.

Post the matter on **05.09.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs